

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs**  
Civil Secretariat  
Srinagar/Jammu

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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of  
Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

**GOVERNMENT ORDER NO:- 3877 – JK (LD) of 2026**

**DATED:- 25 - 03 - 2026**

Sanction is hereby accorded to the appointment of Mr. Din Mohd, ACD Doda, as Officer In-charge Litigation (OIC) in case SWP No. 1876/2026 titled Bashir Ahmed Versus Union Territory of J&K & others including contempt petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

Dated:- 25.03.2026

No:-LAW-OIC/3/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary to the Government, Department of Rural Development and Panchayati Raj.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned.
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali)

Deputy Legal Remembrancer